The Pudukkottai (Settlement of Inams) Act, 1955

Act 23 of 1955

Keyword(s):
Pudukkottai, Settlement of Inams

[THE PUDUKKOTTAI (SETTLEMENT OF INAMS) ACT, 1955.]

(Received the assent of the Governor on the 14th September 1955; first published in the Fort St. George Gazette on the 21st September 1955.)

An Act to provide for the settlement of inams in the merged territory of Pudukkottai in the [State of Tamil Nadu].

WHEREAS it is expedient to provide for the settlement of inams in the merged territory of Pudukkottai in the [State of Tamil Nadu];

Be it enacted in the Sixth Year of the Republic of India as follows:—

I. (1) This Act may be called the Pudukkottai (Settlement of Inams) Act, 1955.

(2) It shall come into force on such date as the State Government may, by notification in the Fort St. George Gazette appoint.

2. Subject to the provisions of section 3, all inams in the merged territory of Pudukkottai, which were granted, confirmed or recognized by any former Ruler of that territory and which have continued as inams upto the commencement of this Act are hereby recognized and confirmed as inams by the State Government.


**Now the Tamil Nadu Government Gazette

1These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2This expression was substituted for the expression “State of Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

*Came into force on the 1st March 1960.
5. The Pudukkottai Inam Rules, 1888, and all the Orders and Rules relating to Inams issued or made by the former Pudukkottai Durbar shall, inter alia, in any manner, stand repealed from the date on which the settlement of Inams prescribed under section 3 of the Settlement of Inams Act, 1956 (Tamil Nadu Act XXVI of 1956), is published.